



Central Administrative Tribunal Principal Bench, New Delhi

O.A. No. 855/2021

New Delhi this the 19th day of April, 2021

(Through Video Conferencing)

HON'BLE MS. ARADHANA JOHRI, MEMBER (A)

Ku Kalpana, aged 34 years
D/o Sh. Ran Singh
R/o Village Kishrave, PO Kharara,
The. Sikhowabad,
Distt. Firozpur (UP)

...Applicant

(By advocate: Shri Yogesh Sharma)

Versus

Union of India through

1. General Manager,
Northern Railway, Baroda House,
New Delhi-110011.
2. The FA&CAO/Traffic,
Northern Railway, Baroda House,
New Delhi-110011.
3. The Senior Divisional Financial Manager,
Northern Railway, Delhi Division,
State Entry Road, New Delhi

...Respondents

(By advocate: Sh. Krishan Kant Sharma)

ORDER (ORAL)

Admit. Issue notice.

2. Sh. Krishan Kant Sharma appears for the respondents on advance notice and receives the same.
3. It is the contention of the applicant that she is unmarried daughter of railway employee and, therefore, receives family pension

on his behalf. She has further stated that she received the pension till she attained the age of 25 years after which it had been discontinued.



4. She has given several representations i.e. dated 27.10.2016 and 30.10.2017, which are yet to be decided.

5. The OA is disposed off with a direction to the respondents to pass a reasoned and speaking order on the representations dated 27.10.2016 and 30.10.2017 in accordance with law within a period of eight weeks from the date of receipt of certified copy of this order.

There shall be no order as to costs.

(Aradhana Johri)
Member (A)

/Jugal/arti/